

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 416/MP/2026 along with IA No.174/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with relevant Articles of Power Purchase Agreement dated 30.10.2019, read with Amended Power Purchase Agreement dated 03.08.2023, executed between the Petitioner and Solar Energy Corporation of India Limited, invoking the regulatory, adjudicatory and inherent jurisdiction of this Commission seeking immediate directions for allowing the change in law claims referred in the present petition in relation to its 199.5 MW Wind Power Project in the State of Karnataka.

Petitioner : Ostro Kannada Power Private Limited (OKPPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **6.10.2026**

Coram : Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Mannat Waraich, Advocate, OKPPL
Ms. Ashabari Thakur, Advocate, OKPPL
Ms. Zoya Sheikh, Advocate, OKPPL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking setting aside of the letter dated 21.4.2026 issued by Respondent No.1, SECI and issuance of appropriate directions to SECI to reconcile the Change in Law claims of the Petitioner on the basis of the requisite documents establishing one-to-one correlation and make payment of Rs. 21.19 crore along with carrying cost. The learned counsel submitted that Respondent No.1, SECI, by the impugned letter, has rejected the entire Change in Law compensation claim of the Petitioner towards increase in the GST rates (from 5% to 12%) solely on the ground that the name of the Petitioner is not being reflected in the e-way bills, even though the claim of the Petitioner is supported by a multitude of documents establishing the one-to-one correlation.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.



(b) The Respondents to file their replies, if any, within four weeks with a copy to the Petitioner, who may file its rejoinders, within three weeks thereafter.

(c) IA No. 174/2026 filed for an urgent listing, having served its purpose, stands disposed of.

3. The Petition will be listed for hearing on **19.11.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)